

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 207
(IB)-847(PB)/2022
IA- 1495/2024

IN THE MATTER OF:

Small Industries Development Bank of India ... Appellant/Petitioner

Versus

Davinder Singh Chawla ... Respondent

Under Section: 95(1) of IBC, 2016

Order delivered on 01.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the PG : Adv. Abhishek Anand, Adv. Ayushi Puri,
Adv. Akshit, Adv. Sultan Haider Jafri
For the RP : Mr. Harish Taneja (RP in Person) a/w
Adv Parul

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1495/2024: Ld. Counsel for the Personal Guarantor submitted that there is anomaly in the date of default mentioned in demand notice in the application. According to him, when the date of default mentioned in demand notice is 08.01.2017, the same mentioned in the application is 20.05.2022. List the matter for physical hearing on 12.08.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)